

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP No.26/96 in  
OA No.1800/92

New Delhi this the 8th day of August, 1996.

Hon'ble Mr. S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. Rang Lal S/o Sh. Gyarsi Lal  
2. Ram Karan S/o Sh. Gyarsi Lal  
3. Bheer Singh S/o Sh. Narain Singh      ...Applicants

(All are residing at H.No.180, D. Block, Gali No.4, Jai-Jai Colony, Khanpur, New Delhi).

(By Advocate Sh. Yogesh Sharma, proxy for Sh. V.P. Sharma, Counsel)

Versus

Sh. R.M. Aggarwal,  
Divisional Railway Manager,  
Northern Railway,  
Bikaner (Raj.).      ...Respondent

(By Advocate Sh. P.S. Mahendru)

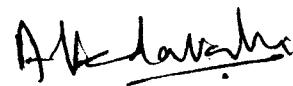
Order (Oral)  
Hon'ble Mr. S.R. Adige, Member (A)

We have heard Sh. Yogesh Sharma, learned counsel for the applicant and Sh. P.S. Mahendru, learned counsel for the respondents.

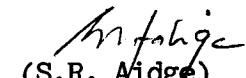
2. Sh. Yogesh Sharma very fairly stated that the directions contained in our judgement dated 26.9.94 in OA-1800/92 - Rang Lal & Others vs. Union of India & Others have been complied with inasmuch as the respondents have considered the representation submitted by the applicant and have rejected the same.

3. In the event that the applicant is dis-satisfied with the decision taken by the respondents on his representation, it will be open to him to challenge the same, in accordance with law, if so advised.

4. Nothing further survives in the C.P. and accordingly it is dismissed and the notices against the respondents are discharged. (21)



(Dr. A. Vedavalli)  
Member(J)

  
(S.R. Aidge)  
Member(A)

'Sanju'